

FIR No. 523/2017
PS Hari Nagar
U/s 379/328/411/34 IPC
State Vs. Rajesh Gupta
23.07.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh.Suraj Prakash, Ld. Counsel for the applicant/accused
through VC.


This application u/s 439 Cr.P.C. as filed on behalf of the applicant/accused for grant of interim bail, is listed today for consideration.

This case was listed on 22.07.2020. In the order dt. 22.07.2020, it is reflected that the reply has been received on behalf of SI Dhan Raj, however, perusal of the reply shows that the said reply has been filed by SI Dhan Raj in FIR no. 522/2017, PS Hari Nagar. Therefore, it is amply clear that in the present FIR bearing no. 523/2017, reply has not been filed by the IO.

Issue notice to the IO/SHO concerned to file reply as well as details of the previous involvement of the applicant/accused as well as status of the previous cases, if any, returnable for 27.07.2020.

Copy of this order be also sent to the IO/SHO concerned alongwith the notice for compliance.

Put up on 27.07.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
23.07.2020(P)

FIR No. 522/2017
PS Hari Nagar
U/s 379/328/411/34 IPC
State Vs. Rajesh Gupta
23.07.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC,
Sh.Suraj Prakash, Id. Counsel for the applicant/accused
through VC.

This application u/s 439 Cr.P.C. as filed on behalf of the applicant/accused for grant of interim bail, is listed today for consideration.

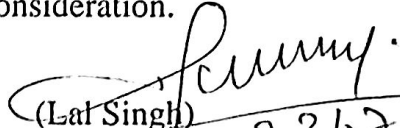
Reply has already been received on behalf of SI Dhan Raj, PS Hari Nagar, wherein it is mentioned that the applicant/accused Rajesh Gupta is involved in three criminal cases of similar modus-operandi.

In the reply, it is also mentioned that the report of SCRB regarding involvement of the applicant/accused is attached with the reply, however, no SCRB data has been annexed alongwith the reply.

Issue notice to the IO/SHO concerned to file details of the previous involvement of the applicant/accused as well as status of the previous cases, if any, returnable for 27.07.2020.

Copy of this order be sent to the IO/SHO concerned alongwith the notice for compliance.

Put up on 27.07.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi 23/07/2020
23.07.2020(P)

FIR No. 760/2014
PS Uttam Nagar
U/s 498A/304B/302 IPC
State Vs. Vijay Prakash Gupta

23.07.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh.Bishm Dutt, Ld. Legal aid Counsel for the
applicant/accused through VC.

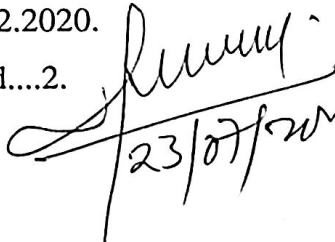
This application u/s 439 Cr.P.C. as filed on behalf of the applicant/accused for grant of interim bail from the Jail through DLSA, is listed today for consideration.

Reply has already been filed on behalf of Insp. K.K.Mishra, PS Uttam Nagar alongwith previous involvement report as per which, the applicant/accused is shown to be involved in one more case apart from the present case i.e. FIR no. 730/2014, PS Uttam Nagar, u/s 363/376 IPC and Section 4 of POCSO Act.

However, in the reply of Insp. K.K.Mishra, it is mentioned that the applicant/accused, who was also involved in FIR no. 730/2014, PS Uttam Nagar, u/s 363/376 IPC and Section 4 of POCSO Act, has been acquitted in the said case.

At this stage, Ld. Legal aid Counsel for the applicant/accused submits that the applicant/accused was acquitted in the said FIR no. 730/2014, PS Uttam Nagar, u/s 363/376 IPC and Section 4 of POCSO Act, vide Judgment dt. 28.02.2020.

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23/07/2020.

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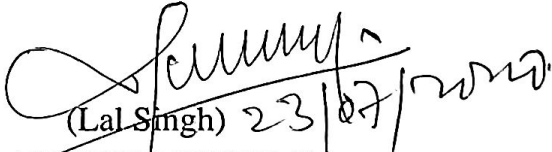
Further, in the reply of Insp. K.K.Mishra, it is also mentioned that first bail application of the applicant/accused bearing no. 1348/2019 has been dismissed as withdrawn vide order dt. 26.09.2019 passed by the Hon'ble High Court of Delhi and his second bail application no. 1027/2020 has also been dismissed as withdrawn vide order dt. 12.06.2020 passed by the Hon'ble High Court of Delhi.

In compliance of order dt. 15.07.2020 of this Court, report has been received from SI Govind, PS Uttam Nagar, whereby copies of the abovesaid orders dt. 26.09.2019 and 12.06.2020 of the Hon'ble High Court of Delhi, have been annexed.

Perusal of copies of abovesaid orders shows that the bail applications filed by the applicant/accused in the Hon'ble High Court of Delhi have been dismissed as withdrawn vide the abovesaid orders.

Issue notice to the IO/SHO concerned to file a report whether any Appeal is pending or not in the case FIR no. 730/2014, PS Uttam Nagar, u/s 363/376 IPC and Section 4 of POCSO Act against the acquittal and also to file report regarding the date of acquittal in the said case, returnable for 28.07.2020.

Put up on 28.07.2020 for consideration.


(Lal Singh) 23/07/2020
ASJ-05(W)/THC/Delhi
23.07.2020(P)

FIR No. 140/2019
PS Punjabi Bagh
U/s 392/397/411/34 IPC
State Vs. Ashish Pandey

23.07.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh.Sachin Dev Sharma, Ld. Counsel for the applicant/accused
through VC.

This application u/s 439 Cr.P.C. has been filed on behalf of the
applicant/accused for grant of interim bail.

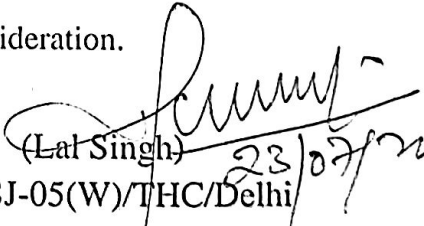
Reply to the above application has been received on behalf of
SI Deepak Sharma alongwith the previous involvement report. However, in
the previous involvement report, name, parentage or details of the
applicant/accused has not been mentioned.

Issue Notice to the IO/SHO concerned to file proper previous
involvement report qua the applicant/accused Ashish Pandey mentioning
the details of the applicant/accused, returnable for 28.07.2020.

**Copy of this order be sent alongwith the notice to the
IO/SHO concerned for compliance.**

Notice be also issued to the concerned Jail Supdt. to file report
regarding conduct of the applicant/accused as well as period of custody of
the applicant/accused, returnable for 28.07.2020.

Put up on 28.07.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
23.07.2020(P)

FIR No. 278/2016
PS Patel Nagar
U/s 302/201 IPC
State Vs. Gaurav @ Sunny

23.07.2020

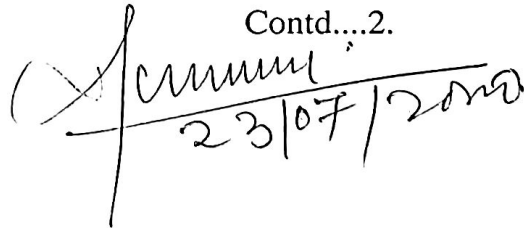
Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh.Akhil Sharma, Ld. Counsel for the applicant/accused
through VC.

This application u/s 439 Cr.P.C. as been filed on behalf of the applicant/accused for grant of interim bail for a period of 45 days, is listed today for consideration.

Ld. Counsel for the applicant/accused submits that this application has been filed on behalf of the applicant/accused in terms of guidelines of HPC dt. 18.05.2020.

He further submits that though the applicant/accused was earlier involved in one case bearing FIR no. 636/2015, PS Anand Parbat, u/s 363 IPC, however, in the said case, the applicant/accused was acquitted vide Judgment dt. 22.09.2017 passed by the Id.MM-05, West, Delhi. Ld. Counsel for the applicant/accused further submits that no Appeal is pending against the Judgment of acquittal dt. 22.09.2017 as passed by the Ld.MM-05, West in case FIR no. 636/2015, PS Anand Parbat in any of the Court.

Copy of the judgment dt.22.09.2017 passed in FIR no.636/2015, PS Anand Parbat, has also been annexed alongwith the

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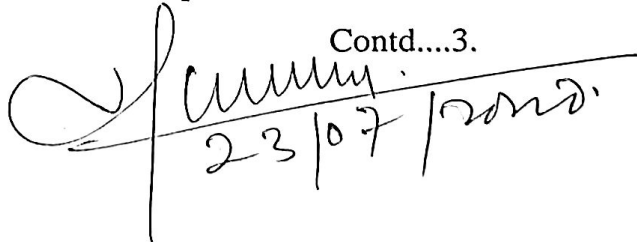
application.

Reply has already been received on behalf of SI Kamal Sharma PS Patel Nagar, as per which, the applicant/accused Gaurav @ Sunny has been found to be involved in case FIR no. 636/2015, PS Anand Parbat, u/s 363 IPC, however, the accused Gaurav @ Sunny has been acquitted in the said case i.e. FIR no. 636/2015, PS Anand Parbat, u/s 363 IPC vide Judgment dt. 22.09.2017 passed by the Id. MM-05, West, Delhi.

Report has also been received from Dy. Supdt., Central Jail no. 3, Tihar, Delhi regarding conduct of the accused Gaurav @ Sunny, wherein it is mentioned that as per jail record, the accused Gaurav @ Sunny was admitted in Jail on 25.04.2016 in FIR no. 278/2016, PS Patel Nagar, u/s 302 IPC. In the conduct report details regarding other case of the applicant/accused i.e. FIR no. 636/2015, PS Anand Parbat, u/s 363 IPC is also mentioned and it is further mentioned that in the said case, the applicant/accused has been acquitted.

Further, in the conduct report as issued by Dy. Supdt., Central Jail no.3, Tihar, Delhi, it is reported that as per jail record, no punishment during the custody period was recorded against the applicant/accused and the conduct/behaviour of the applicant/accused is Good/satisfactory.

Therefore, in view of the reports of ASI Kamal Sharma

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23/07/2017

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and Dy. Supdt., Central Jail no.3, Tihar, the present application of the applicant/accused is covered under the criteria/guidelines as laid down by the HPC dt. 18.05.2020.

Thus, the present application of the applicant/accused for grant of interim bail deserves to be allowed.

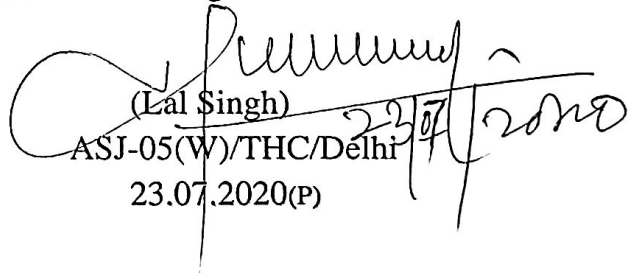
Accordingly, the applicant/accused Gaurav @ Sunny is admitted to interim bail for a period of 45 days from the date of his release subject to furnishing the Personal bail bond for a sum of Rs. 50,000/- (Rupees fifty thousand only) to the satisfaction of the concerned Jail Supdt.

The applicant/accused shall not make any attempt to influence or pressurize the witnesses and shall also not come into contact with any of the witnesses during the period of interim bail.

The applicant/accused shall surrender before the concerned Jail Supdt. after expiry of period of interim bail.

Copy of this order be sent to the concerned Jail Supdt.

The application u/s 439 Cr.P.C. for grant of interim bail is accordingly disposed of.


(Lal Singh)
ASJ-05(W)/THC/Delhi
23.07.2020(P)